

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.429/2015

Date of Decision: 01.11.2018.

CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

Shri Dinesh Vasantrao Kulkarni,
 Age 59 years,
 S/o Vasantrao Trambak Kulkarni,
 Working as Chief Matron, Central Railway
 Health Unit, TMW, Nasik Road.
 R/at Vrundavan Bldg., Sadguru Nagar,
 Near K.J. Mehta School, Nasik Road,
 Nasik – 422 101.

... *Applicant*

(Advocate Shri S.V. Marne)

VERSUS

1. Union of India, through
 The Chairman, Railway Board,
 Rail Bhawan, New Delhi 110 011.
2. The General Manager,
 Central Railway, Headquarters Office,
 CSTM, Mumbai 400 001.
3. The Divisional Railway Manager,
 Central Railway, Bhusawal Division,
 Bhusawal, Dist. Jalgaon 425 201. ... *Respondents*
*(Advocate Ms. J.K. Rehel holding for
 Advocate Shri R.R. Shetty)*

ORDER (Oral)
Per : Shri R.N. Singh, Member (J)

At the outset, learned counsel for the applicant has placed on record a letter/order dated 14.06.2018 from the Railway Board stating vide which the Railway Board has taken a decision redressing the

grievances of the applicant. However, the other respondents have to give effect to that decision of the Railway Board communicated vide letter/order dated 14.06.2018 and in this regard the applicant has already made a representation to Respondent No.3.

2. In view of above, learned counsel for the applicant submits that the grievances of the applicant in the OA would be fully redressed if a direction is given to Respondent No.3 to consider the representation dated 09.10.2018 in this regard by passing an appropriate order thereon. To this, there is no objection from the learned counsel appearing for the respondents.

3. In view of the above, the OA is disposed of with direction to Respondent No.3 to consider the representation of the applicant dated 09.10.2018 by taking into consideration the aforesaid letter/order dated 14.06.2018 of Railway Board and pass necessary orders within eight weeks from the date of receipt of certified copy of this order. It is made clear that in case the

necessary decision is taken by Respondent No.3 as above, the applicant shall be entitled for all consequential benefits in accordance with relevant rules and instructions on the subject, and such consequential benefits shall be paid to him within six weeks thereafter.

4. In the aforesaid terms, the OA is disposed of. No order as to costs.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.